

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
LIST OF CREDITORS
IN
COMPANY PETITION NO. (IB)-1444(PB)/2018**

IN THE MATTER OF:

Reliance Commercial Finance LimitedFinancial Creditor
VERSUS	
Sunar Jewels Private LimitedCorporate Debtor

AND

IN THE MATTER OF:

Manoj Garg

Interim Resolution Professional

For Sunar Jewels Private Limited

Ground Floor 85, World Trade Center

Babbar Road, Connaught Place, New Delhi- 110001

Email: cagargmanoj@hotmail.com

Subject: LIST OF CREDITORS UNDER REGULATION 17(1) OF INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS BY MR. MANOJ GARG UNDER THE INSOLVENCY AND BANKRUPTCY CODE, 2016

Date: 21st September 2019

MOST RESPECTFULLY SHOWETH

LIST OF CREDITORS UNDER REGULATION 17(1) OF INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS BYMR. MANOJ GARG UNDER THE INSOLVENCY AND BANKRUPTCY CODE, 2016

1. The application for Corporate Insolvency Resolution Process filed by **Reliance Commercial Finance Limited** Financial Creditor under Section 7 of the Insolvency and Bankruptcy Code read with Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules was admitted by this Hon'ble Tribunal vide order dated 25th May 2019 wherein Mr. Manoj Garg the undersigned was appointed as Interim Resolution Professional who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Code, 2016.
2. The registered office of the Sunar Jewels Private Limited is situated at Shop No. 321, 2608, Bank Street, Karol Bagh New Delhi -110005.
3. In Compliance with Section 13, Section 15 and other applicable sections of the Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (here in after called 'Regulations'), a public announcement was done
 - a. Intimating the commencement of Corporate Insolvency Resolution Process against M/s. Sunar Jewels Private limited and calling the creditors to submit the proof of claims was made on 29th April 2019 in Financial Express (English) and Jansatta (Hindi) where the registered office of Corporate Debtor Sunar Jewels Private Limited is situated.
4. The last date of submission of claims was 13th May 2019
5. The public notice sought proof of claims from financial creditors in form C as stipulated in Regulation 8. Till the last date of claim i.e. 13th May 2019 the undersigned Interim Resolution Professional has received claims from the following financial creditors mentioned in table mentioned below;
6. The public notice sought proof of claims from operational creditors in form B as stipulated in Regulation 7. Till the last date of claim 13th May 2019 the undersigned interim professional has received claims from the following operational creditors mentioned in table mentioned below;
7. The public notice sought proof of claims from operational creditors in from D/ form E as stipulated in Regulation 9. Till 13th May 2019 and the undersigned interim professional has received claims from the following workmen/ employee/ Authorized representative of workmen and employees.

Insolvency Commencement Date – 25th May 2019

FINANCIAL CREDITORS (Form-C)

S. No	Name/ Mode/ Date Received On	Amount Claimed		Amount Admitted (Voting % in COC)		Remark
1	Alchemist Asset Reconstruction Company Ltd. Mode: Email & Hard Copy Date: 13 th May &27 th June of 2019	Principal 50,73,16,033		Principal 50,73,16,033		-Admitted amount is subject to change based on confirmation from Banks and outcome of application CA/1161(PB)/2019. -Clarification Regarding the claimed Penal Interest & Other Expenses incurred by AARC till 25.04.2019 is yet to be received. - Admitted based on reasoning behind the judgement of NCLAT in Axis Bank Limited v Edu Smart Services Private Limited (Company Appeal (AT) (Insolvency) No. 304 of 2017)
		Interest + Penal Interest 19,33,36,297 + 4,14,29,207		Interest + Penal Interest 19,33,36,297 + 0		
		Other 25,34,656		Other 2,07,500		
		Payment Adjusted (49.52% of 4,26,85,000 Payment Made) (2,37,62,572)		Payment Made (4,26,85,000)		
	Sub – Total		72,30,77,027		65,81,74,830 (63.37%)	
2	Reliance Commercial Finance Ltd. Mode: Email & Hard Copy Date: 13 th & 17 th May 2019	Sunar	Raj Mahal	Sunar	Raj Mahal	-No condition under the clause “Event of Default” permits pre-payment charges as per the loan agreement. -Loan Account No. RLLPDEL000330/762, 763, 765, 767 in the name of Shree Raj Mahal Jewellers where Corporate Debtor is a Co-Borrower. -Loan Account No. RLLPDEL000330745 in the name of Corporate Debtor. -Admitted amount is subject to change based on confirmation from Banks and outcome of application CA/1161(PB)/2019.
		Total 5,71,92,667	Total 32,03,95,285	Total 5,59,27,170	Total 31,42,63,614	
		Principal 5,50,48,720	Principal 30,00,03,219	Principal 5,50,48,720	Principal 30,00,03,219	
		Interest 8,65,601	Interest 1,42,17,899	Interest 8,65,601	Interest 1,42,17,899	
		Other 12,78,346	Other 61,74,167	Other 12,849	Other 42,496	
	Sub - Total		37,75,87,952		37,01,90,784 (35.64%)	

3	TATA Capital financial services Ltd. Mode: Email & Hard Copy Date: 28/06/2019	Principal 1,02,40,771	Principal 1,01,76,123	-Claim Admitted is as per the Tally Data of Corporate Debtor as on 09/04/2019 -For details regarding security interest please refer to enclosed claim Form – C, – Unsecured Loan. -Home equity Loan application no. 53900 dated 3 rd December 2012. -In the Event of default no foreclosure charges can be collected as per the loan agreement
		Interest 69,014	Interest 58,795	
		Other 4,89,577	Other -	
Sub-TOTAL		1,07,99,362	1,02,34,918 (0.99%)	
Financial Debt		111,14,64,341	103,86,00,532 (100%)	-Admitted amount is Best Estimate & subject to change
OPERATIONAL CREDITOR				
4	Mediascope Representation India LLP Mode: E-Mail Date: 13 th May 2019	1,47,000	-	-Yet to be admitted From any other Record Beside unaudited Tally Data
5	Mediascope Multimedia India Private Limited Mode: E-Mail Date: 13 th May 2019	3,04,500	3,04,500	-Admitted based on un-audited Tally Data
6	R Manish Jewellery Private Limited Mode: E-Mail Date: 16 th July 2019	1,40,78,796	1,34,88,796	-Has filed the recovery suit in Delhi High Court against the Corporate Debtor -Admitted Amount is as per documents provided by the Operational Creditor with Claim Form. -Damages of Rs. 5,90,000/- does not come under the definition of Operational Debt -Interest Portion is admitted on grounds of Terms mentioned in Invoice.
7	Department of Trade & Taxes Mode: E-Mail Date: 27 th May 2019	80,28,123	80,28,123	-Admitted Amount is as per documents provided by the Operational Creditor with Claim Form – Recovery Certificate DVAT25.

8	Goods & Service Tax	Claim Form Not Received	2,96,792	-Government dues as per books & accounts made available to IRP by Corporate Debtor
9	Service Tax	Claim Form Not Received	22,77,431	-Government dues as per books & accounts made available to IRP by Corporate Debtor
10	TDS Payable	Claim Form Not Received	79,07,179	-Government dues as per books & accounts made available to IRP by Corporate Debtor
11	Wedding Affair (Proprietor BM House India Ltd.) Mode: Email Date: 3 rd Aug 2019	3,18,240	3,18,240	-Admitted Amount is as per documents provided by the Operational Creditor with Claim Form- B and subsequently in clarification Email.
12	Income Tax Mode: By hand Date: 19 th Sept 2019	11,76,48,708	11,76,48,708	-Admitted Amount is as per documents provided by the Operational Creditor with Claim Form-B.
	Operational Debt	14,05,25,367	15,02,69,769	Admitted amount is Best Estimate & subject to change
WORKMEN & EMPLOYEES (Operational Creditors)				
	-	-	-	
	Sub-TOTAL	-	-	
OTHER CREDITORS				
	Sub-TOTAL	-	-	
	TOTAL DEBT	125,19,89,708	118,88,70,301	Admitted amount is Best Estimate & subject to change

Note:

1. The list is subject to reconciliation, on the basis of update in claims received and Information provided by the Corporate Debtor & Creditors.
2. For details regarding security interest please refer to enclosed details given by Financial Creditors in respective Form – C.
3. Claim amount by creditors are subject to change under Regulation 14. of CIRP regulations, 2016

“Regulation 14 Determination of amount of claim.

(1) Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.

(2) The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub-regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision”

8. The undersigned Interim Resolution Professional has duly verified the claims of the aforesaid creditors
9. The list of creditors is updated in compliance of Order dated 8th July 2019 of Hon'ble Adjudicating Authority (National Company Law Tribunal, Principal Bench at New Delhi).
10. In compliance with Section 21(1) of the code the undersigned interim resolution professional certified the constitution of the Committee of Creditors which consists of the following creditors.
 - a. Alchemist Asset Reconstruction Company Limited
 - b. Reliance Commercial Finance Limited
 - c. TATA Capital Financial Services Limited.

Sd/-

Manoj Garg
Interim Resolution Professional
For Sunar Jewels Private Limited
IBBI/IPA-001/ IP-P01167/2018-19/11872
Ground Floor 85, World Trade Center
Babbar Road, Connaught Place, New Delhi- 110001
Phone: 9811275735 **Email:** cagargmanoj@hotmail.com

Place: 21st September 2019
Date: New Delhi

9. Details of any security held, the value of the security, and the date it was given

Alchemist Asset
Reconstruction Company



I. All that piece and parcel of property bearing Private No. 103, situated on First Floor, Municipal No. 2606-2607, situated at Naiwala Estate, Gali No. 4 and 5, Beadonpura, Main Gurudwara Road, Karol Bagh, New Delhi belonging to personal guarantor namely Mr. Praveen Gupta

Copy of Memorandum of Deposit of Title Deeds dated May 03, 2007 for the property

bearing Private No. 103, situated on First Floor, Municipal No. 2606-2607, situated at Naiwala Estate, Gali No. 4 and 5, Beadonpura, Main Gurudwara Road, Karol Bagh, New Delhi belonging to personal guarantor namely Mr. Praveen Gupta is annexed hereto as **Annexure 88**.

Copy of Letter of Authority dated October 28, 2015 executed by Mr. Praveen Gupta in favour of Lender with respect of creation of Mortgage for Overdraft/BG/LC limit is annexed hereto as **Annexure 89**.

- II. All that piece and parcel of Commercial Shop bearing Private No. 8, having super area of 230 sq. ft. situated on Ground Floor, Gali No. 4, Property No. 2606-2607, situated at Naiwala Estate, Beadonpura, Main Gurudwara Road, Karol Bagh, New Delhi-110005 belonging to personal guarantor namely Mr. Jai Singh Goel.

Copy of Memorandum of Deposit of Title Deed dated May 03, 2007 for the property bearing no. 8, having super area of 230 sq. ft. situated on Ground Floor, Gali No. 4, Property No. 2606-2607, situated at Naiwala Estate, Beadonpura, Main Gurudwara Road, Karol Bagh, New Delhi-110005 belonging to personal guarantor namely Mr. Jai Singh Goel is annexed hereto as **Annexure 90**.

Copy of Letter of Authority dated October 28, 2015 executed by Mr. Jai Singh Goel in favour of Lender with respect of creation of Mortgage for Overdraft/BG/LC limit is annexed hereto as **Annexure 91**.

- III. All that piece and parcel of property i.e. entire Ground Floor (except a shop which is already sold out) measuring 422 sq. ft. and entire first floor without terrace/roof rights (totally measuring 955 sq. ft.) bearing Municipal No. 2583 to 2604-5(Part), towards Gali No. 5, comprised in Khasra No. 2112/264, Ward No. XVI, in Block M situated at Naiwala Estate, Beadonpura, Main Gurudwara Road, Karol Bagh, New Delhi-110005 belonging to personal guarantor namely Mrs. Ginni Devi.

Copy of Memorandum of Deposit of Title Deed dated May 03, 2007 for the property



i.e. entire Ground Floor (except a shop which is already sold out) measuring 422 sq. ft. and entire first floor without terrace/roof rights (totally measuring 955 sq. ft.) bearing Municipal No. 2583 to 2604-5(Part), towards Gali No. 5, comprised in Khasra No. 2112/264, Ward No. XVI, in Block M situated at Naiwala Estate, Beadonpura, Main Gurudwara Road, Karol Bagh, New Delhi-110005 belonging to personal guarantor namely Mrs. Ginni Devi is annexed hereto as **Annexure 92.**

Copy of letter of Authority dated October 28, 2015 executed by Mrs. Ginni Devi in favour of Lender with respect of creation of Mortgage for Overdraft/BG/LC limit is annexed hereto as **Annexure 93.**

- IV. All that piece and parcel of Commercial Shop bearing Private No. 308-A, having super area of 362.30 sq. ft., on Third Floor, Towards Gali No. 4, Property No. 2606 & 2607, situated at Naiwala, Beadonpura, Main Gurudwara Road, Karol Bagh, New Delhi-110007 belonging to personal guarantor namely Mr. Ashok Kumar Goel;

Copy of Memorandum of Deposit of Title Deed dated May 03, 2007 for the Commercial Shop bearing Private No. 308-A, having super area of 362.30 sq. ft., on Third Floor, Towards Gali No. 4, Property No. 2606 & 2607, situated at Naiwala, Beadonpura, Main Gurudwara Road, Karol Bagh, New Delhi-110007 belonging to personal guarantor namely is annexed hereto as **Annexure 94.**

Copy of Letter of Authority dated October 28, 2015 executed by Mr. Ashok Kumar Goel in favour of Lender with respect of creation of Mortgage for Overdraft/BG/LC limit is annexed hereto as **Annexure 95.**

- V. All that piece and parcel of Commercial building situated at Shop No. 7, first Floor in the leasehold property bearing municipal No. 2652 and 2653 comprised in Plot Nos. 40, 41 and 42, Block-1, out of Khasra No. 232, 233 and 234 (Stutee Building) measuring 725 sq. ft. without terrace/roof rights, situated at Bank Street, Naiwala Estate, Karol Bagh, New



Delhi belonging to Personal Guarantor namely Mr. Ashok Kumar Goel.

Copy of Memorandum of Deposit of Title Deed dated February 16, 2009 for the Commercial building situated at Shop No. 7, first Floor in the leasehold property bearing municipal No. 2652 and 2653 comprised in Plot Nos. 40, 41 and 42, Block-1, out of Khasra No. 232, 233 and 234 (Stutee Building) measuring 725 sq. ft. without terrace/roof rights, situated at Bank Street, Naiwala Estate, Karol Bagh, New Delhi belonging to Personal Guarantor namely Mr. Ashok Kumar Goel is annexed hereto as **Annexure 96**.

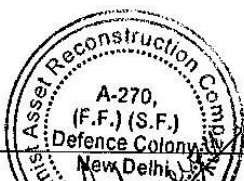
Copy of Letter of Authority dated October 28, 2015 executed by Mr. Ashok Kumar Goel in favour of Lender with respect of creation of Mortgage for Overdraft/BG/LC limit is annexed hereto as **Annexure 97**.

VI. All that piece and parcel of commercial building property situated at Shop No. 2, 1st Floor, in the leasehold property bearing Municipal No. 2652 & 2653 in Plot No. 40, 41 and 42, Block-1, out of Khasra No. 232, 233 and 234 (Stutee Building) measuring 620 sq. ft., without terrace/roof rights, situated at Bank Street, Naiwala, Karol Bagh, New Delhi-110005 belonging to Personal Guarantor namely Mr. Ashok Kumar Goel.

Copy of Memorandum of Deposit of Title Deed dated February 16, 2009 for the commercial building property situated at Shop No. 2, 1st Floor, in the leasehold property bearing Municipal No. 2652 & 2653 in Plot No. 40, 41 and 42, Block-1, out of Khasra No. 232, 233 and 234 (Stutee Building) measuring 620 sq. ft., without terrace/roof rights, situated at Bank Street, Naiwala, Karol Bagh, New Delhi-110005 belonging to Personal Guarantor namely Mr. Ashok Kumar Goel is annexed hereto as **Annexure 98**.

Copy of Letter of Authority dated October 28, 2015 executed by Mr. Ashok Kumar Goel in favour of Lender with respect of creation of Mortgage for Overdraft/BG/LC limit is annexed hereto as **Annexure 99**.

VII. All that piece and parcel of commercial



property on Upper Ground Floor Municipal No. 10409 (16-A/B on Plot No. 8, in Block 16A, comprised in Khasra No. 1741/1147, admeasuring 1950 sqft. situated at Western Extension Area, Karol Bagh, New Delhi belonging to Corporate Guarantor namely Bhavya Gold Pvt. Ltd.

Copy of Memorandum of Deposit of Title deed dated of commercial property on Upper Ground Floor Municipal No. 10409 (16-A/B on Plot No. 8, in Block 16A, comprised in Khasra No. 1741/1147, admeasuring 1950 sqft. situated at Western Extension Area, Karol Bagh, New Delhi belonging to Corporate Guarantor namely Bhavya Gold Pvt. Ltd. is annexed hereto as **Annexure 100**.

Copy of Letter of Authority dated October 28, 2015 executed by Bhavya Gold Pvt. Ltd. in favour of Lender with respect of creation of Mortgage for Overdraft/BG/LC limit is annexed hereto as **Annexure 101**.

8. Details of any security held, the value of the security, and the date it was given

Reliance Commercial Finance Limited

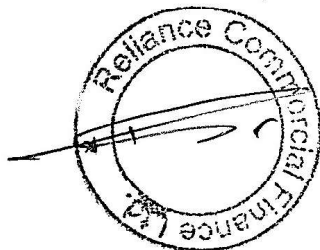
In respect of Loan No. 1 on 30.09.2016, charge in favour of Financial Creditor qua Commercial Property bearing no. XVI/2633 & XVI/2634, Ground Floor Portion, Plot No. 249 & 250, Block M Bank Street, Naiwala, Karol Bagh, Delhi-110005 was registered by the Corporate Debtor with Registrar of Companies, NCT of Delhi & Haryana. Value: unknown

In respect of Loan No. 2 on 30.09.2016, charge in favour of Financial Creditor qua Commercial Plot No. 5, Block-12, Karol Bagh, New Delhi-110005 was registered by the Corporate Debtor with Registrar of Companies, NCT of Delhi & Haryana. Value: unknown

In respect of Loan No. 3 on 30.09.2016, charge in favour of Financial Creditor qua Residential Property bearing No. 2202 Plot/Khasra No. 548, Block-J, Gali No. 63 & 64, Naiwala Karol Bagh, New Delhi-110005 (entire third floor) was registered by the Corporate Debtor with Registrar of Companies, NCT of Delhi & Haryana. Value: unknown

In respect of Loan No. 4 on 30.09.2016, charge in favour of Financial Creditor qua Commercial Property bearing Plot No. 8, Ground Floor, Block-16A, W.E.A. Karol Bagh, New Delhi-110005. Value: unknown

In respect of Loan No. 5 on 30.09.2016, charge in favour of Financial Creditor qua Commercial Property bearing Plot No. 8, Ground Floor, Block-16A, W.E.A. Karol Bagh, New Delhi-110005. Value: unknown



8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN Tata Capital	Nil
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